

Central Administrative Tribunal
Jaipur Bench, Jaipur

AO./TA/MP No. OA 146/2003 with MA 169/2003

Mohd. Ashfaq.....Versus.....UOI & Others

Date of Order	Orders
8.4.2003	Mr. Shiv Kumar, Proxy counsel for Mr. Vikram Vasistha, Counsel for the applicant. List it on 06.5.2003 as prayed for. (M.L. GHOSHAN) MEMBER (J) (H.O. GUPTA) MEMBER (A)
6-5-2003	Ms. Shalini Sheeran Proxy Counsel for Mr. Vikram Vasistha Counsel for the applicants. Ms. Shalini Sheeran appearing on behalf of Mr. Vikram Vasistha states that the deceased employee Abdul Shakoor had died in the year 1989 and at that time Department of Telecommunication was the employer and this OA has been filed against the Bharat Sanchar Nigam Limited. She points out that even the representation was made on B.S.N.L but now she feels that the representation should have been made to the D.O.T. as the deceased employee was employed on the DOT. She states that her client wants to withdraw this OA and he will make a fresh representation to the competent authority and in case his grievance is not redressed, he will approach the Tribunal again. Consequently, the application is dismissed as withdrawn. A. P. NAGRATH ADMINISTRATIVE MEMBER G. L. GUPTA VICE CHAIRMAN